

- (b) if so, the details thereof;
- (c) whether there are various proposals that Government is considering with regard to gas pricing; and
- (d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N SINGH): (a) and (b) In terms of the Production Sharing Contracts (PSC) under New Exploration Licensing Policy (NELP) regime, the contractor shall endeavour to sell all Natural gas produced and saved from the contract area at arms-length prices to the benefit of the parties to the contract. The Government as per the provisions of NELP PSCs shall approve the formula or basis on which Natural Gas prices shall be determined.

(c) and (d) At present, there are broadly two pricing regimes for gas in the country – gas priced under Administered Pricing Mechanism (APM) and non-APM free market gas. The price of APM gas is set by the Government. As regards non-APM/free market gas, this could also be broadly divided into two categories, namely, (i) imported Liquefied Natural Gas (LNG), and (ii) domestically produced gas from New Exploration Licensing Policy (NELP) and pre-NELP fields. While the price of LNG imported under term contracts is governed by the Sale and Purchase Agreement (SPA) between the LNG seller and the buyer, the spot cargoes are purchased on mutually agreeable commercial terms. As regards NELP and pre-NELP gas, its pricing is governed in terms of the Production Sharing Contract (PSC) signed between the Government and the Contractor.

Registration of FIR against American company

743. SHRI RAM KRIPAL YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether CBI had registered an FIR in July 2011 against an American exploration company GX Technology and five officials of the Ministry and Directorate General of Hydrocarbons (DGH) on matter of seismic survey conducted in coastal areas; and
- (b) if so, the details thereof and the status of this case?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Yes Sir, CBI has registered a case on 30.6.2011 on the basis of findings of PE.7(A)/2009-ACU.VIII, u/s 120-B r/w Section 420, 13(2) r/w Section 13(1)(d) of PC Act, 1988 against seven officials of DGH, one official of M/s GX Technology and M/s GX Technology, through its Director/promoter. The investigation is under progress.